

CRIMINAL APPEAL NO. 1514 OF 2009

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VERSUS

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ORDER

The High Court has in paragraph 14 of its judgment examined the evidence in the matter and had come to a conclusion that a charge of murder was not spelt out against the respondent. We have also heard the parties in extenso. We find that interference in this appeal against acquittal is not called for.

The appeal is, accordingly, dismissed.

[HARJIT SINGH BEDI]

.....J
[AFTAB ALAM]

NEW DELHI
AUGUST 26, 2009.